

THE CONSTITUTION OF BENCHES w.e.f. 19.08.2024

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice Hon'ble Mr. Justice Partha Sarthy	Group-6 Group-7 Group- 8 Group- 9 Group-10 Group -16 Group- 30 Group- 32(ii) Group- 34	i) PIL matters ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government iii) Relating to validity of Acts, Rules & Regulations etc. of State Government. iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes (Except Custom Matters). v) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing (Except Excise Matters) vi) Judicial Service vii) Trade & Commerce (Works Contract - Tender and Blacklisting Matters) viii) LPA arising from service and Education from year 2022 onwards ix) LPA arising from other than service x) Misc Appeals (DB) (Taxation) xi) Commercial Appellate Division Matters xii) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Ashutosh Kumar Hon'ble Mr. Justice Jitendra Kumar	Group-6 Group- 36 Group-41 Group-55 Group-56 Group-58	i) PIL matters (Assigned) ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.

3.	DB-III	Hon'ble Mr. Justice Vipul M. Pancholi Hon'ble Mr. Justice Ramesh Chand Malviya	Group- 36 Group-41 Group-55 Group-56 Group-58 Group- 30	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) LPA arising from Education service matters (2020-2021) viii) Specially Assigned matters.
4.	DB-IV Civil Application Motion Bench	Hon'ble Mr. Justice P. B. Bajanthri Hon'ble Mr. Justice Alok Kumar Pandey	Group -4 Group -8 Group -9 Group-11 Group -16 Group-23 Group-30 Group-31 Group- 32 Group- 33 Group-53	i) Civil Review (DB) other than Tied up ii)Only Custom Matters iii) Only Excise Matter iv) CAT Matters - Writ & Appeals v) Trade & Commerce (Custom matters) w.e.f. 05.07.24 vi) Company Appeals (DB) vii) LPA arising from service matters up to year 2021 viii) LPA arising from Education service matters up to 2019 ix) Matrimonial Reference x) Misc. Appeal(DB) Except Taxation xi) MJC (DB) All Matters Except Tied Up xii) Cr. W. J. C. (DB)- BCC Act, Habeas Corpus & others xiii) Specially Assigned Matters
5.	DB- V	Hon'ble Mr. Justice Rajeev Ranjan Prasad HMJ. Shailendra Singh	Group- 36 Group-41 Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) Specially Assigned matters.
6.	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35 Group-33	i) Request case ii) Specially assigned matters
7.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Hearing Matters ii) Specially assigned matters
Civil Benches				
8.	SB- I CIVIL	Hon'ble Mr. Justice Mohit Kumar Shah	Group -22 Group -4	i) Other Miscellaneous ii) Civil Review non Tied-up matters iii) Specially Assigned Matter iv) Tied up matters
9.	SB- II CIVIL	Hon'ble Mr. Justice Bibek Chaudhuri	Group -13 Group-37 Group-45	i) Service Matter other than education service – From 2021 onwards ii) Second Appeal (1996 to 2000) Hearing iii) Criminal Quashing up to year 2019 iv) Specially Assigned Matter v) Tied up matters
10.	SB-III CIVIL	Hon'ble Mr. Justice Nani Tagia	Group -14 Group-19	i) Education Service – From year 2022 to onwards ii)Election matters iii) Specially Assigned Matter iv)Tied up matters

11.	SB-IV CIVIL	Hon'ble Mr. Justice Anjani Kumar Sharan	Group -12 Group -14 Group -29	i) Education matters ii) Education Service – From year 2020 - 2021 iii) First Appeal From Year 1996 to 2000- Hearing iv) Specially Assigned Matter v)Tied up matters
12.	SB-V CIVIL	Hon'ble Mr. Justice Anil Kumar Sinha	Group-14 Group-58	i)Education Service – up to year 2019 ii)Or. Cr. Misc. (SJ) iii) Specially assigned matter iv)Tied up matters
13.	SB-VI CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16 Group -20 Group-36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (From Year 2021) (except custom matters) iii) Industrial Disputes(From Year 2021) iv) Supreme Court Appeal v)Specially Assigned Matters vi)Tied up matters
14.	SB- VII CIVIL	Hon'ble Mr. Justice Purnendu Singh	Group- 13 Group-42	i) Service matters other than Education service- up to year 2017 ii) Cr. Appeal (S.J.) 2013 to 2015 Hearing iii) Specially assigned matter iv)Tied up matters
15.	SB- VIII CIVIL	Hon'ble Mr. Justice Rajesh Kumar Verma	Group -17 Group -29	i)Land related From 2020 to onwards ii) First Appeal (2001 to 2005) Hearing iii)Specially assigned matter iv)Tied up matters
16.	SB -IX CIVIL	Hon'ble Justice Smt. G. Anupama Chakravarthy	Group 16 Group 20 Group-42, 43 & 44	i) Trade & Commerce other than Work Contract – Tender & Blacklisting Matter – up to year 2020 (except custom matters) ii)Industrial Disputes – up to year 2020 iii) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) Up to 2005 w.e.f. 23.07.2024 iv) Specially assigned matter v)Tied up matters
17.	SB-X CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group -18 Group -21 Group- 33 Group-37	i) Panchayat, Local Self Governance etc. ii) Environment Related iii) M.J.C Non –Tied Up vi)Second Appeal (2001 to 2005) Hearing v) Specially assigned matter vi)Tied up matters
18.	SB-XI CIVIL	Hon'ble Mr. Justice Harish Kumar	Group- 15 Group -17 Group-45	i) Retirement benefits ii) Land related (From 2018 to 2019) iii)Criminal Quashing – 2020-2022 iv)Specially assigned matter v)Tied up matters

19.	SB- XII CIVIL	Hon'ble Mr. Justice Arun Kumar Jha	Group- 1 Group- 2 Group- 3 Group-31 Group-37 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Second Appeal (1991 to 1995) Hearing vi) Test Case vii) Test Suit viii) Title Suit ix) Specially assigned matter x) Tied up matters
20.	SB-XIII CIVIL	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-29 Group-32	i) First Appeal From Year 2004 to onwards ii) Miscellaneous Appeal (SJ) iii) Specially assigned matter iv) Tied up matters
21.	SB-XIV CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group-5	i) Second Appeal ii) Civil Revision iii) Specially assigned matter iv) Tied up matters
22.	SB-XV CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group -13 Group-24,25, 26,27 Group-37	i) Service matters other than Education service- From year 2018-2020 ii) Company Matters iii) Or. C. Misc. (Company Matters) iv) Second Appeal up to year 1990 Hearing v) Specially Assigned matter vi) Tied up matters
23.	SB-XVI CIVIL	Hon'ble Mr. Justice R.P. Mishra	Group-29 Group -17 Group-42, 43 &44	i) First Appeal up to Year 2003 ii) Land related Up to 2017 iii) Criminal Appeal (SJ) From year (2006 to 2012) Hearing iv) Specially assigned matter v) Tied up matters
Criminal Benches				
24	SB-I Criminal	Hon'ble Mr. Justice Arvind Singh Chandel	Group-52 Group-54 Group-49 Group-43 Group-57 Group-59	i) Criminal Revision ii) Criminal Writ Cr. Misc. Transfer iii) Criminal Appeal under J.J.Act iv) Govt. Appeal(SJ) v) SLA vi) Specially assigned matter vii) Tied up matters
25.	SB-II Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-46 Group-43 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v) Specially assigned matter vi) Tied up matters
26.	SB-III Criminal	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group- 46 Group-43	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned matter iv) Tied up matters

27.	SB-V Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group- 45	i) Criminal Quashing – from year 2023 onwards ii)Specially Assigned Matter iii)Tied up matters
28.	SB-VI Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group-46 Group-43	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv)Specially assigned matter v)Tied up matters
29.	SB-VII Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group-46 Group-43	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii)Specially assigned matter iv)Tied up matters
30.	SB-VIII Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-42, 43 & 44	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2006 w.e.f. 23.07.2024 ii) Specially Assigned matter iii) Tied-up matters

Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.